

Serial No. of Order	Date of Order	Order with Signature
7	27-5-92	<p>Call on 13-7-92 after fixing a date of hearing. Counter if any, shall be filed in the meantime.</p> <p style="text-align: right;">Vice-Chairman.</p>
8	1-7-92	<p>This case case is fixed to 15-7-92 for hearing. The respondents may note that if the counter is not filed by 18-7-92 the court will proceed to hear the case on merit on the date fixed. Inform the respondents.</p> <p style="text-align: right;">Vice-Chairman.</p>
9	15-7-92	<p>Mr. Pal is an accomodation today. Set up tomorrow for hearing.</p> <p style="text-align: right;">VM Vice-Chairman by Member(s)</p>
10	16-7-92	<p>Since counter has been filed in this case. We have heard Mr. S.K. Dash, learned Counsel for the petitioner and Mr. B.Pal, learned Sternby counsel in full. Case closed. Judgment reserved.</p> <p style="text-align: right;">VM Vice-Chairman</p>
11	30-9-92	<p>Judgment pronounced in open. Member(s) Committee designate shall attach to Case record of 100/90. The application stands allowed leaving the party been there on lefts.</p> <p style="text-align: right;">VM Vice-Chairman</p>